

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

MISC Application No. : E/MISC/3045/2012
Appeal No. : E/1467/2012-EX[DB]

Dated: 27/08/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

Akorn India Pvt Ltd
Formerly Kilitch Drugs India Ltd(unit-
ii)vill- Nihalgarh, Paonta Sahib, Distt-
Sirmour

Akorn India Pvt Ltd

(Appellant)

VS

C.C.E. & S.T.-Chandigarh-i

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/977/2012-EX[DB] , MISC Order No. MO/929/2012 dated 23/08/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E. & S.T.-Chandigarh-i
CENTRAL REVENUE
BUILDING...SECTOR 17-C,
CHANDIGARH,160017

2. Advocate(s) / Consultant(s):

G.S.Bhangoo
H.NO. 5, SECTOR-10A,
CHANDIGARH.

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

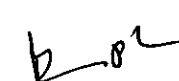
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 23.8.2012

**Miscellaneous Application No.3045 of 2012 and
Central Excise Appeal No.1467 of 2012**

Arising out of the order in appeal No.54/CE/CHD-I/2012 dated 12.3.2012 passed by the Commissioner (Appeals), Central Excise, Chandigarh.

Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr. Rakesh Kumar, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Akron India Pvt. Ltd.

.. Appellants

Vs.

C.C.E., Chandigarh I

.. Respondent

Present for the appellant : None

Present for the respondent : Shri R.K. Verma, A.R.

MISC. ORDERS 928/2012 - Ex (B/L)
FINAL Order No. A/977/2012 - Ex (B/L)

No one appeared on behalf of the appellant on call. However, an application was moved on 9.8.2012 seeking to withdraw the appeal.

2. In view of the above, appeal is dismissed as withdrawn.

Miscellaneous application is disposed of in above terms.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar
Technical Member